

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### Petition No. 124/2011

Sub: Petition under section 79(1) (f) of the Electricity Act, 2003 read with regulation 26 of Central Electricity Regulatory Commission (Short Term Open Access in inter-State Transmission) Regulations 2008.

Date of hearing : 29.9.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman. Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Shamanur Sugars Limited.

Respondent : 1.Karnataka Power Transmission Corporation Ltd.  
2. Karnataka State Load Despatch Centre

Parties present : Ms. Surbhi Sharma, Advocate for Shamanur Sugars Ltd.  
Shri Raghavendra , Advocate for the first respondent.

Learned counsel for the first respondent submitted that the counsel for the petitioner has circulated the letter seeking adjournment of the matter due to personal difficulty.

2. The staff of the Commission confirmed that a request for adjournment has been received from the counsel of the petitioner.

3. Taking note of the request of the learned counsel for the petitioner, the Commission directed to adjourn the matter to 13.10.2011.

Sd/-  
(T. Rout )  
Joint Chief (Legal)